

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN  
Tuesday, the 14<sup>th</sup> day of March 2023 / 23rd Phalguna, 1944

CON.CASE(C) NO. 610 OF 2023(S) IN WP(C) 17895/2013

PETITIONERS/PETITIONERS NO.1,2,5,6 & 9:

1. K S DAMODARAN ELAYATH, AGED 68 YEARS, S/O. SANKARAN ELAYATH, KADAMBANATTU ILLAM, KUTTILILANJI, IRAMALLOOR P.O, KOTHAMANGALAM, ERNAKULAM - 686 691.
2. T M NEJIS, AGED 46 YEARS, S/O.T M MOHAMMED, THOTTATHIKULAM, KUTTILILANJI, IRAMALLOOR P.O, KOTHAMANGALAM, ERNAKULAM - 686 691.
3. V S GOPINATHAN, AGED 43 YEARS, S/O.SANKARAN NAIR, VATHERIL, KUTTILILANJI, IRAMALLOOR P.O, KOTHAMANGALAM, ERNAKULAM - 686 691.
4. MANMADHAN NAIR K L, AGED 56 YEARS, S/O.VELAYUDHAN NAIR, KIZHAKKUNNEL VEEDU, KUTTILILANJI, IRAMALLOOR P.O, KOTHAMANGALAM, ERNAKULAM - 686 691.
5. A M ASSINAR, AGED 63 YEARS, S/O.MOITHEEN, AREMTHURUTHI, KUTTILILANJI, IRAMALLOOR P.O, KOTHAMANGALAM, ERNAKULAM - 686 691.

BY ADVS. M/S. V.HARISH & RAJAN VISHNURAJ

RESPONDENT/4TH RESPONDNET:

V P JOY IAS, THE CHIEF SECRETARY,  
GOVERNMENT SECRETARIAT, TRIVANDRUM - 695 003.

BY GOVERNMENT PLEADER

This Contempt of court case (civil) having come up for orders on 14.03.2023, the court on the same day passed the following:

P.T.O.

**P.V.KUNHIKRISHNAN, J.**

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**Con. Case (C).No.610 of 2023**  
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**Dated this the 14<sup>th</sup> day of March, 2023**

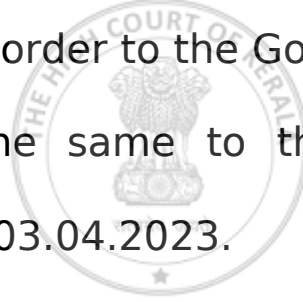
**ORDER**

This contempt case is filed alleging violation of the directions in the judgment dated 09.07.2021 in W.P.(C) No.17895/2013.

2. After going through the Contempt petition, I am of the *prima facie* opinion that the respondent committed contempt. These types of contempt cases are coming regularly before this court. The respondent is the 'Chief Secretary' of this state. If a direction is issued by this Court to do certain things within a time limit, it is the duty of the officer concerned to pass appropriate orders within that time frame. If there is any difficulty in complying the directions, the officer concerned can approach this court with appropriate application. Applications filed with cogent reasons are usually allowed. Without doing that, the officers are violating the orders passed by this Court. This should be

stopped. The respondent should take necessary steps to see that the orders of this Court are obeyed by the officers of the state in letter and spirit.

Therefore, the respondent, Chief Secretary, will appear in person before this Court on 03.04.2023. In the meanwhile, if the directions in the judgment in W.P.(C) No.17895/2013 are complied or if the judgment is varied or modified, the appearance is dispensed with. Issue a copy of this order to the Government Pleader for communicating the same to the respondent Chief Secretary. Post on 03.04.2023.



Sd/-

**P.V.KUNHIKRISHNAN**  
**JUDGE**

SM